

FIR No. 537/20  
PS Pandav Nagar

Application No. 1

07.01.2021

This is a Superdari application received through official Email address of the court. Reply has also been filed through Email. Application taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020.

Present: Ld. APP for the State through V.C. on CISCO Webex App.  
Applicant in person through V.C. on CISCO Webex App.

In compliance of previous directions, the applicant has filed fresh application alongwith court fees and copy of ID proof and affidavit. There is no objection of IO regarding release of mobile to the applicant.

Record is perused and it reveals that **applicant Sharda Raj Mukhija is the owner/rightful claimant of the Mobile Oppo A-5 bearing IMEI No.869146034493735 and 869146034493727.**

Keeping in view the report of IO and judgment passed by Hon'ble High Court of Delhi in *Manjit Singh Vs State; Crl. M.C.4485/2013 and Crl. M.A.No. 16055/2013* wherein inter-alia the law laid down by Hon'ble Supreme Court in case titled as *Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat; (2002) 10 SSC 283* has been re-iterated, the application is allowed. Concerned IO as well as SHO are directed as under:

- (i) to release the above mentioned mobile to rightful claimant subject to preparing detailed proper panchnama of above mentioned mobile and taking photographs of above mentioned mobile from all possible angles and file the same alongwith charge sheet,
- (ii) to get panchnama and photographs of above mentioned mobile attested and countersigned by concerned party as well as by rightful claimant and IO.
- (iii) IO however shall release the mobile only after verification of ownership documents of applicant.

Applicant shall also file an indemnity bond before the IO. IO/SHO is directed to do the needful. Application is **disposed off** accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama and court fees as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)  
CMM (East), KKD, Delhi/07.01.2021

Case No. 117/19  
Corpn Bank vs Nisha Enterprises

Application No. 2

07.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Pr Sh. Sanjay Tyagi, Ld. Counsel for applicant bank.

Sh. Dishank Dhawan, Receiver in person (Now Ld. APP in Saket Court)

After part submissions, Court receiver has submitted that his associate Adv. Mohd. Azhar may be appointed as substitute Receiver for compliance of previous order regarding taking over of possession on already paid fees but preferably on payment of additional charges. Ld. Counsel for applicant bank has no objection to the same. However, an application is required to be moved in this regard for change of receiver.

At request Put up on 13.01.2021.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)  
CMM (East), KKD, Delhi/07.01.2021

FIR No. 256/20  
PS Kalyanpuri  
State vs. Vicky @ Vikram  
U/s 379/356/411 IPC

Application No. 3

07.01.2021

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. Counsel for applicant/ accused through V.C. on CISCO Webex App.

Arguments on bail application heard and the application/record perused.

As per allegations accused was found in possession of stolen case property. Accused is involved in many other criminal cases besides the present case. Considering the previous involvement of the accused in criminal cases and facts of the case, I am not inclined to grant bail to the accused at this stage. Hence, the present application of applicant/accused Vicky @ Vikram for grant of bail is hereby **dismissed**.

Application is **disposed off** accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. One copy be also sent to Jail Suptd. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)  
CMM (East), KKD, Delhi/07.01.2021

e FIR No. 175/20  
PS Kalyanpuri  
State vs. Vicky @ Vikram  
U/s 379/356/411 IPC

Application No. 4

07.01.2021

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. Counsel for applicant/ accused through V.C. on CISCO Webex App.

Arguments on bail application heard and the application/record perused.

As per allegations accused was found in possession of stolen case property. Accused is involved in many other criminal cases besides the present case. Considering the previous involvement of the accused in criminal cases and facts of the case, I am not inclined to grant bail to the accused at this stage. Hence, the present application of applicant/accused Vicky @ Vikram for grant of bail is hereby **dismissed**.

Application is **disposed off** accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. One copy be also sent to Jail Suptd. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)  
CMM (East), KKD, Delhi/07.01.2021

FIR No. 628/20  
PS Kalyanpuri  
State vs. Vicky @ Vikram  
U/s 379/356/411 IPC

Application No. 5

07.01.2021

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. Counsel for applicant/ accused through V.C. on CISCO Webex App.

Arguments on bail application heard and the application/record perused.

As per allegations accused was found in possession of stolen case property. Accused is involved in many other criminal cases besides the present case. Considering the previous involvement of the accused in criminal cases and facts of the case, I am not inclined to grant bail to the accused at this stage. Hence, the present application of applicant/accused Vicky @ Vikram for grant of bail is hereby **dismissed**.

Application is **disposed off** accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. One copy be also sent to Jail Suptd. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)  
CMM (East), KKD, Delhi/07.01.2021

FIR No. 040430/19  
PS Kalyanpuri  
State vs. Unknown

Application No. 6

07.01.2021

This is a Superdari application received through official Email address of the court. Reply has also been filed through Email. Application taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020.

Present Ld. APP for State

Proxy Counsel for applicant

The applicant has not filed copy of RC as well as copy of his ID proof alongwith the application and also the vakalatnama. He is directed to file the said documents. IO has reported that concerned vehicle is yet to be seized in this case as he was busy in arrangement due to farmer protest and needs some more time.

At request put up on 12.01.2021.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)  
CMM (East), KKD, Delhi/07.01.2021

FIR No. 109/20  
PS Pandav Nagar  
State vs. Imran

Application No. 7

07.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for returning the Jamatalashi articles, filed by applicant Imran.

Pr Ld. APP for State

Applicant in person.

Reply of the IO perused. Let, the Jamatalashi articles, if any, be released to the person concerned as per the Fard/personal search memo.

The application stands disposed of accordingly.

Copy of the order be sent to the applicant through e-mail/Whatsapp.

Applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)  
CMM (East), KKD, Delhi/07.01.2021

e FIR No. 793/20  
PS Pandav Nagar  
State vs. Golu  
U/s 379/411 IPC

Application No. 8

07.01.2021

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. counsel for the applicant through V.C. on CISCO Webex App.

Arguments on bail application heard and the application perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Golu is admitted to bail on furnishing bail bonds of Rs.10,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)  
CMM (East), KKD, Delhi/07.01.2021



e FIR No. 1046/20  
PS Pandav Nagar  
State vs. Golu  
U/s 379/411 IPC

Application No. 9

07.01.2021

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. counsel for the applicant through V.C. on CISCO Webex App.

Arguments on bail application heard and the application perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Golu is admitted to bail on furnishing bail bonds of Rs.10,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)  
CMM (East), KKD, Delhi/07.01.2021

Case No. 112/19

AU Small Finance Bank Ltd vs Kuldeep Kashyap and Ors.

07.01.2021

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.8035-8055/Judl.Br.East/KKD dated 24.12.2020, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ms. Tanu Priya Gupta, Ld. Counsel for applicant bank.

This is an application seeking correction in the Case Number mentioned in order dated 17.02.2020 u/s 14 of SARFAESI Act and extension order dated 17.12.2020. In the initial SARFAESI order dated 17.02.2020, the Case Number was mentioned as 112/19 by Ld. Predecessor of this court whereas in the subsequent order dated 17.12.2020 extending time for taking over of possession, Case No. 25/19 was mentioned due to which the police officials have refused to provide police assistance. Hence this application.

Heard. The above submission is found to be correct upon persual of record. Same is clerical/typographical error and is rectified. It is directed that order dated 17.12.20 was passed with reference to SARFAESI application bearing case title "AU Small Finance Bank Ltd vs. Kuldeep Kashyap Cr. Misc No.112/19" itself and with respect to property bearing KHASRA No.140 and 141, H. No. IX/3381/E-18, Plot No.82, Vill, Silampur, Gali No.8, Jain Mohalla, Dharpura, Gandhi Nagar, Delhi-110031 admeasuring 30 sq. yds owned by Sh. Kuldeep Kashyap. Rest of the terms and conditions of above orders remain the same.

Application stands disposed off accordingly. Copy of the order be sent to the Receiver as well as applicant bank for information and compliance. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)  
CMM (East), KKD, Delhi/07.01.2021